

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

CP (IB) No. 269/Chd/Hry/2023

IN THE MATTER OF:

Nita Jha

...Petitioner

Vs.

Deutsche Bank AG

...Respondent

Under Section: 94, IBC 2016

Order delivered on 09.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS
For the RP : Mr. Tanveer Illahi, RP in person
For the IIFL : Mr. Mohit Uppal, Advocate
For the PNB : Mr. Arpit Chawla, Advocate
For the Deutsche Bank : Mr. Rahul Tyagi, Advocate

ORDER

A date is requested by learned Authorized Representative for the petitioner to place on record the receipt of payment of cost of Rs. 25,000/- in Prime Minister's National Relief Fund. Let the same be done within three days.

Learned counsels for the respondent banks are directed to file objections, if any, to report within one week with a copy in advance to the counsel opposite, failing which, right to file objections will be closed. It would be the last

opportunity. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 20.08.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)